

(3)
Dated 29-3-90 Camp. Nagpur

Adjourned to 30-3-90
at the request of Mr. Jaiswal
Adv. for the applicant.

P. S. Chaudhri
(J. P. Sharma) (P. S. Chaudhri)
m(J) M. (A)

Dated 30-3-90 Camp: Nagpur

1. Applicant by Ms. A. D. Ruikar holding the brief of Mr. S. A. Jaiswal.
2. Ms. Ruikar ~~makes~~ ^{submits} a M.P. requesting ~~prayer~~ that the applicant be allowed to withdraw the application with permission to file a fresh.
When the matter had come up before us on 26-3-90 and 29-3-90 we ~~had~~ expressed our serious ~~doubts~~ ^{apprehensions} regarding the ^{point} ~~question~~ of limitation involved in this case. We had ^{granted} however, two adjournments at Mr. Jaiswal's request to enable him to get over this difficulty. Even if we ^{now grant} ~~give~~ ~~the~~ permission to withdraw ^{this application} ~~the~~ ^{now} it will not solve the problem of limitation in any way. If, on the other hand, the applicant wishes to file another

contd.

contd.

(4)

application on totally new matters, he does not need our permission to enable him to do so.

3. We therefore dispose of this application as withdrawn with liberty to file ^a fresh application but at the same time making it clear that this ~~permission~~ ~~problem~~ will not in any way constitute extension of the period of limitation involved in this case.

The M.P. ~~Ms. Ruikar~~ submitted by ~~Ms. Ruikar~~ and this be numbered as MP 328/90. ~~There~~ will be no order as to cost. ~~The M.P. /90 is~~

On

It is also disposed of.

5. In the circumstances of the case there will be no order as to costs.

~~J. P. Sharma~~ P. S. Chaudhuri
(J. P. Sharma) (P. S. Chaudhuri)
m(J) M. (CA)

order dt.
30.3.90 sent
to parties
on 14.6.90
J. P. Sharma